

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2460
ANSWERED ON:09.08.2010
PENSION TO EX-SERVICEMEN
Ju Dev Shri Dilip Singh

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has taken cognizance that a class of ex-servicemen is deprived of pensionary benefits;
- (b) if so, the details thereof;
- (c) the details of the facilities being provided to them;
- (d) whether there is any proposal under consideration to provide pensionary benefits to them; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF DEFENCE(SHRI M.M. PALLAM RAJU)

- (a) & (b): Ex-servicemen with service less than 15 years are not entitled to pension as it is a mandatory requirement for a Personnel Below Officer Rank to render 15 years and for Commissioned Officers 20 years qualifying service to earn pension.
- (c) Table giving details of Welfare schemes available to non-pensioners is enclosed.
- (d) & (e): Minimum qualifying service is an essential criterion for pension in the Government, and no change in the existing policy is contemplated by the Government.